

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB)-895(ND)2019

PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
09.01.2020

NAME OF THE COMPANY: ~~M/s.~~ Kaushalya Bansal V/s. Dwarkadhis
Projects Pvt. Ltd.

SECTION: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Ms. Pallavi Mishra, Advocate for the Respondent

ORDER

Ld. Counsel for the Corporate Debtor prays for some time to file the reply keeping in view the stay granted by the Hon'ble Apex Court was vacated on 6th January 2020.

Let reply be filed. It is submitted by Ld. Counsel appearing for the petitioner that the claim is based on the compromise to pay back upon cancellation of the unit in 2014. Let reply be filed.

To come up for arguments on 7th February 2020.



(L. N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)